

**Crude production**

\*209. SHRI MURLIDHAR  
CHANDRAKANT  
BHANDARE:

SHRIMATI VEENA VERMA:

Will the Minister of PETROLEUM AND  
NATURAL GAS be pleased to state:

(a) what steps are being taken by  
Government to increase the crude pro-  
duction and to make good the short-fall  
of the last year; and

(b) the extent to which the actual  
production has been picked up, areawise,

during April-June 1992, indicating the  
comparative figures for the preceding two  
quarters?

THE MINISTER OF PETROLEUM  
AND NATURAL GAS (SHRI B.  
SHANKARANAND): (a) Government have  
approved the Projects for the development of  
the Neelam, Mukta, Panna, R-15A, Gandhar  
fields and the additional development of the  
L-II & L-III reservoirs in the Bombay High  
field. Contracts are being finalised in the  
Fourth Round of Bidding.

(b) The crude oil production during  
the last three quarters, is as follow:

	October- December 1991	January- March 1992	April June 1992
Gujarat ....	1 • 539	1.514	1.496
Assam/Arunachal Pradesh	1.219	1 • 223	1.225
Tamil Nadu	0082	0.078	0.078
Total Onshore	2.840	2.815	2.802
Bombay Offshore	4.763	4.612	4.102
Grand Total	7.603	7.427	6.904

The decline in oil production in the last  
quarter is on account of the implementation  
of the Das Gupta Committee recommendations  
among other reasons.

**Insurgency in Nagaland**

\*210. DR. MURLI MANOHAR  
JOSHI:  
SHRI TRILOKTH NATH  
CHATURVEDI:

Will the Minister of HOME AFFAIRS be  
pleased to state:

(a) whether Government are aware of the  
increased insurgency in Nagaland:

(a) if so, what steps are being taken to  
combat the problem; and

(c) the number of persons killed by the  
militants in Nagaland since January, 1991  
till the end of June 1992?

THE MINISTER OF HOME AFFAIRS  
(SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) Various steps have been taken by the  
Government to combat insurgency in  
Nagaland: These include declaration of  
National Socialist Council of Nagaland  
(NSCN) as an unlawful association under  
the Unlawful Activities (Preven-

tion) Act, 1967 since 27.11.90. Certain areas of Nagaland have been declared as "disturbed areas" under the Armed Forces (Special Powers) Act, 1958 to enable the Armed Forces to deal with the activities of insurgents. Central paramilitary forces have been deployed in the State to assist the State authorities. Steps have been taken to strengthen intelligence gathering.

(c) According to information received from the State Government, 55 persons were killed during this period.

#### **Refud of ticket money to Passengers**

\*211. SHRI CHIMAMBHAI MEHTA:  
SHRI SARADA MOHANTY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways ' refund ticket money to passengers, when the trains are delayed beyond the time of the journey period, " if not, the reasons therefor;

(b) whether it is a fact that the delay in scheduled timings occurs due to maintenance faults; and

(c) if so, what measures Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No, Sir. Since the passengers have availed of the service by performing the journey for which a ticket was issued, there is no reason for grant of refund of fares due to late running of trains.

(b) The delay in scheduled timings occurs not only due to maintenance faults, but also on account of reasons beyond railways control.

(c) In so far as maintenance of equipments are concerned utmost stress is laid on preventive maintenance for which detailed schedules have been laid down. Their implementation is being constantly monitored. Also proper proce-

dures have been drawn up to deal with situations when faults arise so as to reduce delays in scheduled timings.

#### **Implementation Of environmental laws to bring down pollution**

\*212. SHRI KRISHNA KUMAR BIRLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(. a) whether it is a fact that the Global Environment Facility of the World Bank, United Nations Development Programme and United Nations Environment Programme have commended India's environmental laws;

(b) if so, whether despite effective environmental laws in the country, the pollution rate in the major cities is increasing; and

(c) if so, the steps contemplated by Government to implement the environmental laws so as to bring down pollution in major cities?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Government is not aware of any such specific reference.

(b) and (c) The pollution rate in the major cities is increasing due to rapid urbanisation and industrialisation.

A policy statement on the abatement of pollution has been brought out by the Government on February 26, 1992. Steps have been initiated to implement this policy.

**ललितपुर-खजुराहो-सतना और रीवा-  
सिंगरौली रेल लाइन के निर्माण की  
अनुमति**

\*213. श्री कैलाश नारायण सारंग :  
क्या रेल मंत्री यह बताने की कृपा करेंगे  
कि :

(क) क्या सरकार क्षेत्रीय तथा  
पर्यटन विकास की दृष्टि से ललितपुर